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IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

WP No. 27565 of 2024

(ANKITA RATHORE AND OTHERS Vs THE STATE OF MADHYA PRADESH AND OTHERS)

Dated: 04-10-2024

Shri Amanulla Usmani - Advocate for the petitioners.

Shri Pradeep Singh - Govt. Advocate for the State.

Counsel for the petitioners submitted that petitioners are performing inter-caste

marriage. Petitioners are having strong apprehension that they may be physically

harmed or there may be some damage to the property. It is submitted that they want to

get married under Special Marriage Act. They have to visit the office of Collector for

filing applications. They may be harmed when they will visit the office or on some

other occasion.

Issue notice to the respondents on payment of process fee within seven days.

Notices be made returnable within four weeks.

Petitioners are major and they are having choice to take decision for themselves

to lead their personal life.

In view of same, respondent nos. 6 and 7 are directed to take care that no

personal harm is caused to the petitioners and no coercive measure like registration of

First Information Report be made against them till the next date of hearing.

List this matter in the week commencing from 4.11.2024.

Certified copy as per rules.

(VISHAL DHAGAT) JUDGE

AD/